

ACCTS. OF INDIAN SCHOOL OF MINES,
DHANBAD FOR 1970-71, A STATEMENT
AND AUDITED REPORT ON THE ACCTS.
OF NCERT FOR 1970-71

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE AND IN THE
DEPARTMENT OF CULTURE
(SHRI D. P. YADAV): I beg to lay on
the Table:—

- (1) (i) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad, for the year 1970-71 along with the Audit Report thereon.
(ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Accounts, and (ii) for not laying simultaneously the Hindi version thereof. [Placed in Library. See No. LT-6121/73]
- (2) A copy of the Audited Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training, for the year 1970-71, [Placed in Library. See No. LT-6122/73].

12.32 hrs.

AMENDMENT TO DIRECTIONS BY
THE SPEAKER

SECRETARY-GENERAL: I beg to lay on the Table a copy of an amendment to Directions made by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

12.32½ hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th De-

cember, 1973, agreed to the enclosed amendments made by the Lok Sabha at its sitting held on the 12th December, 1973, in the Code of Criminal Procedure Bill, 1972."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1973 which was passed by the Lok Sabha at its sitting held on the 17th December, 1973 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

Enclosure

CODE OF CRIMINAL PROCEDURE BILL,
1972

*Text of the Amendments adopted by
Lok Sabha*

Enacting Formula

Page 1, line 1, for "Twenty third",
substitute "Twenty-fourth"

Clause 1

Page 1, line 5, for "1972", substitute "1973".

Page 1, for lines 8 to 11, and page 2, for lines 1 to 4 substitute—

"Provided that the provisions of this Code, other than those relating to Chapters VIII, X and XI thereof, shall not apply:—

(a) to the State of Nagaland,

(b) to the tribal areas,

but the concerned State Government may, by notification, apply such provisions or any of them to the whole or part of the State of Nagaland or such tribal areas, as the case may be, with such supplemental, incidental or consequential modifications as may be specified in the notification".

Page 2, line 10, for "1st day of July, 1973" substitute "1st day of April, 1974".